

F. No. SS-T018/5/2023-Standard-FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulation division)  
**FDA Bhawan, Kotla Road, New Delhi-110 002**

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Dated, the 19 July, 2024

**Subject: Direction under Section 18(2)(d) read with Section 16 (5) of Food Safety and Standards Act, 2006 regarding omission of the sub-regulation (4) of the regulation 7 of the Food Safety and Standards (Fortification of Foods) Regulations, 2018.**

Reference is drawn to sub-regulation (4) of the regulation 7 of the Food Safety and Standards (Fortification of Foods) Regulations, 2018 notified on 02.08.2018, wherein it is specified that every package of food, fortified with Iron shall carry a label statement "*People with Thalassemia may take under medical supervision and persons with Sickle Cell Anaemia are advised not to consume iron fortified food products*".

2. The Ministry of Health & Family Welfare(MoHFW) constituted a Committee headed by DG ICMR to review the advisory on Thalassemia and Sickle Cell Anaemia. The report of the committee was approved by MoHFW and forwarded to FSSAI for necessary action vide letter dated 01.02.2024. The report was considered in the 44<sup>th</sup> meeting of the Food Authority.

3. Accordingly, in compliance of the above, the sub-regulation (4) of the regulation 7 of the Food Safety and Standards (Fortification of Foods) Regulations, 2018 is omitted with immediate effect.

4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 18(2) (d) read with Section 16 (5) of Food Safety and Standards Act, 2006.



(Anil Mehta)  
Director (Regulation)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI